

**Publication Notice**

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

**FAO No. 1189 of 1991**

Puran and ors.

..... Appellants  
V/s

Haryana State and ors.

..... Respondents

- 8) Shalu Ram s/o Medha Ram,
- 9) Phali Ram, s/o Madha Ram,
- 10) Harnam Singh, s/o Sobha Ram,
- 11) Bagha Ram, s/o Modha Ram,
- 12) Fauja Ram s/o Modha Ram,

**All above are r/o of village Sultania, Tehsil Guhla, Distt. Kurukshetra.**

**13) Sukhdev Singh, s/o Jagir Singh, s/o Kanwar Singh, r/o village Kharaudi, Tehsil Guhla, Distt. Kurukshetra.**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **13.03.2020 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on **29/02/2020**.

SUPERINTENDENT CIVIL REVISION BRANCH

*Neeraj*  
*3/3/20*  
*3/3/20*